

SPECIAL BENCH
COURT - I

O-201

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/579(KB)2017
IA(I.B.C)/697(KB)2023,
IA(I.B.C)/688(KB)2023,
IA(I.B.C)/833(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15TH MAY, 2023, 10:30 A.M

IN THE MATTER OF	ABHISHEK STOCK BROKING SERVICES PVT. LTD. VS SHREE GANESH JEWELLERY HOUSE LTD.
UNDER SECTION	IBC UNDER SEC 7

Appearances (via video conferencing/physical)

Mr. Abhradip Maity, Adv. : For Howrah GST
Mr. P. Basak, Adv.

Mr. Kaushik Dey, Adv. : For DRT in IA 688/2023
Mr. Tapan Bhanja, Adv.

Mr. Jishnu Chowdhury, Adv. : For Liquidator in IA 688/2023
Mr. Keshav Tibrewalla, Adv.

Mr. Joy Saha, Sr. Adv. : In IA 697/2023 and IA 833/2023
Ms. Rashmi Singhee, Adv.
Mr. Sidhartha Roy, Adv.

Ms. Debjani Mitra, Adv. : For WBIDC

ORDER

1. Ld. Counsel for the parties present.
2. **IA(I.B.C)/688(KB)2023**
 - i. Respondents have failed to obtain any stay order from the Hon'ble NCLAT against the order passed by this Adjudicating Authority. They are directed to show cause as to why the possession has not been handed back to the petitioner, eversince.

- ii. Let the possession be handed back to the petitioner within a period of eight weeks from the date of receipt of the copy of this order.
 - iii. Post this matter on **24/07/2023**.
3. **IA(I.B.C)/697(KB)2023, IA(I.B.C)/833(KB)2023**
- i. Post these IAs on **3/07/2023**.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)